

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 880/2024**

**IN THE MATTER OF: NEWS ITEM TITLED "SAKET KE  
JUNGALO MEIN BAN GAI 500 JHUGGIYA 6 ACRE  
JAMEEN KABJAANE WALE KAUN HAI YE KAHA SE  
AAYE" APPEARING IN NAVBHARAT TIMES DATED  
25.06.2024**

N.D.O.H.: 22-05-2025

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NEW DELHI

DATED: 21-05-2025

FILED BY:



**KRITIKA GUPTA**

Counsel for Respondent/DDA

Chamber No. 155, Lawyers' Chamber Block I,  
High Court of Delhi, Sher Shah Suri Marg, Delhi

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25.06.2024**

**STATUS REPORT ON BEHALF OF  
RESPONDENT NO. 5/ DDA**

**Most respectfully showeth:**

1. That the present Status Report has been drafted under instructions of Mr. Prabhakar Singh, working as Deputy Director, Land Management (S&S-II), DDA, office at Delhi Development Authority, INA, Vikas Sadan, New Delhi. This Second Status Report is based upon records maintained by the Respondent Department.
2. That it is respectfully submitted that a joint site inspection of the site in question was conducted by the officers of the GNCTD and DDA on 13-02-2025. The list of officers which attended the joint site inspection is annexed as **Annexure R1**.

3. That upon inspection, it was observed that unauthorized construction exists in the form of a kabristan (graveyard), with some graves being new and some old exists at site. There are also unauthorized encroachments in the form of temporary sheds, and certain areas have been occupied by *kabariwalas* and a few jhuggis have been illegally erected.
4. That as per the land records available with the Department, these khasra's which the site in question falls were transferred to DDA by Ministry of Rehabilitation vide notification under Section 22(i) of the Delhi Development Act, 1957 was issued on 22-02-1979 under the '*Package Deal*'. Copy of the notification is annexed as **Annexure R2**.
5. Those regular demolitions have been scheduled at the site in question in the past to remove encroachments but could not succeed. Earlier, a demolition proforma had been prepared along with a site plan, which approved by the Competent Authority, and accordingly a demolition program was scheduled for 28-08-2014 vide No. F1(10)2014/S&S-II/DDA/618 dated 11-08-2014 for removal of the encroachments in the form of temporary sheds and portions occupied by *kabariwalas* and *jhuggisat* that time. True Copy of Letter No. F1(10)2014/S&S-II/DDA/618 dated 11-08-2014 is annexed herewith as **Annexure R3**.
6. That however as police support for the planned demolition could not be made available and the demolition could not be conducted. True Copy of letter was received from the DCP, South Delhi, and from the concerned SHO, PS Saket are annexed herewith as **Annexure R3 Colly**.

7. That a complaint was received regarding the above-said area through an email dated 28-08-2014 addressed to the Vice Chairperson, DDA from one Mr. S.K. Kaul, resident of Press Enclave Cooperative Housing Society. True Copy of the complaint is annexed herewith as **Annexure R4**.
8. That In light of the above, another demolition program to remove unauthorised construction was scheduled for 08-12-2014 vide No. F1(10)2014/S&S-II/DDA/670 dated 01-08-2014. However, this was also postponed as the police force could not be arranged/provided by SHO concerned. True Copy of letter vide No. F1(10)2014/S&S-II/DDA/670 dated 01-08-2014 is annexed herewith as **Annexure R5**.
9. That another demolition program was then scheduled for 17-02-2015 vide No. F1(10)2014/S&S-II/DDA/191 dated 12-02-2015, which was also postponed due to reasons communicated by the Reader to SHO, PS Saket. The Copy of the letter received from Reader to SHO, PS Saket is annexed herewith as **Annexure R6**.
10. That subsequently, a demolition program was then scheduled by the Answering Respondent for 12-03-2015. In this regard, a letter was received from SHO, PS Saket, informing about a joint meeting regarding the above demolition programme. True Copy of the letter received from SHO PS Saket is annexed herewith as **Annexure R7**.
11. That a demolition program was again scheduled for 30-03-2015 by the Answering Respondent for removing unauthorised construction from the site in question. Thereafter, a letter was received from the office of SHO, PS Saket, New Delhi, stating that sufficient police force assistance cannot be provided due to shortage of time.

True Copy of the letter received from SHO PS Saket is annexed herewith as **Annexure R8**.

12. That thereafter, a demolition programme was fixed again for 29-04-2015. However, by that time, a case was filed before the Saket District Court, Delhi, wherein an order staying demolition on the site in question was passed on 31.03.2015 in Case No. CS 102/15 which was subsequently dismissed in default on 07.03.2017. The copy of the order is annexed herewith as **Annexure R9**.
13. That another case was filed before the Saket District Court, Delhi, wherein an order staying demolition on the site in question was passed on 31.03.2015 in Case No. CS 103/15 which is listed for the next date of hearing on 25.07.2025. The copy of the order is annexed herewith as **Annexure R10**.
14. Further another case concerning the area in question is also pending in the Hon'ble High Court of Delhi with RSA no. 98/2012 (Delhi Development Authority Vs. Muslim Qubristan & Ors). The last date listed for this case was 14.04.2025. The copy of the order dated 22.11.2024 (as available) is annexed herewith as **Annexure R11**.
15. The Answering Respondent humbly requests for some time from this Hon'ble Tribunal for placing the pleadings of Case No. CS 103/15 in Hon'ble Saket district Court and RSA 98/2015 in the Hon'ble High court of Delhi on record.

**NEW DELHI**

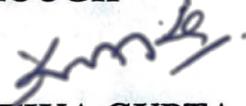
**DATED:** 21-05-2025



प्रभाकर सिंह / PRBHAKEAR SINGH  
ज. निदेश (पु.प्र.) का. एच. का-॥ / Dy. Director (LM) S&S-II  
दिल्ली विकास प्राधिकरण / Delhi Development Authority  
विकास सदन, आई.एन.ए. / Vikas Sadan, INA  
नई दिल्ली-110023 / New Delhi-110023  
UID No. : 0208126

**RESPONDENT NO. 5/ DDA**

**THROUGH**



**KRITIKA GUPTA**

Counsel for Respondent/DDA

Chamber No. 155, Lawyers' Chamber Block I,  
High Court of Delhi, Sher Shah Suri Marg, Delhi

+91-8826331177 |kritika0504@gmail.com

Joint Visit Inspection Report

- On dated 13/02/2025, a joint inspection is carried out on the basis of letter No. F.S(3) 2024-25 / Hort. VI / DDA / 820 on dated 11/02/25. In this visit/inspection officials of following departments are present listed below:-

S.No.	Name	Designation/Department	Signature
1.	Hemant Kumar	S.O. (Hort.) / DDA	
2.	ANIL KUMAR	A.D (H) / DDA	
(3)	Deepak Kumar	AE-iv / H-3	
(4)	Rajesh Kumar	Forester (Soutu)	
(5)	Tojwalin	D.R.O. AB	
(6)	Manoj	Patwari / SSS	
(7)	Peeyush K. Shishodia	PlgPst / Zone F (Plg.)	
(8)	Subhash Chandra	AD / LM / SSS-III curr	 13/02/2025

Comments

SSS-II/LM

Land in question, the land transferred to D.D.A under package deal 02.09.1982. The ownership right of this land with DDA.

Planning Zone-F

The site u/r i.e District Park Saket falls in subzone F.16 of Zone-F. Further, tentative land use of the said site is 'Recreational L City Park, District Park, Community Parks' as per ZDP of Zone-F (prepared under MPD-2021).

13.02.25

[PTO]

Forest Dept

7

46

During a visit some place found tree species  
different kind of species.

Pawan Kumar  
12/2/20  
(Forester)



-9-

1.	2.	3.	4.	5.
			373/217	0 - 05
			224 min	0 - 15
			225	5 - 17
			226	1 - 10
			270	0 - 14
			349/272	1 - 10
			273	0 - 07
			274	4 - 09
			275	1 - 18
			276	5 - 16
			277	5 - 08
			278	5 - 13
			302/287/209	2 - 17
			303/287/209	1 - 00
			345/308/212	1 - 08
			346/308/212	1 - 16
			442/348/178	2 - 17
			443/348/ <del>185</del> 178	1 - 00
			375/250/272	2 - 05
			376/350/272	3 - 15
			<b>Total</b>	<b>204 - 07</b>
				-----
				7 - 15
				3 - 06
				3 - 05
				5 - 09
				2 - 05
				2 - 18
			52/2	1 - 06
			480/53	3 - 01
			54/1	0 - 08
			54/2	2 - 08
			55	2 - 06
			56	0 - 09
			57	1 - 01
			506/58	2 - 10
			505/58	2 - 11
			60/1	1 - 13
			60/3	4 - 04
			61/1	1 - 16
			61/3	0 - 12
			62	2 - 14
			64/1	0 - 17
			65/1-2/1	0 - 16
			593-594/66min	1 - 09
			67 min	1 - 00
				-----
				.....10/-

Haus Rani

326 - 16

2

10--

1. 3. 4. 5.

68/1	2 - 04
68/3	0 - 07
595/69/1	0 - 10
596/69/1	0 - 08
597/69/2	3 - 00
70/2	4 - 12
71	1 - 10
72	2 - 10
73/2	5 - 03
74/3	5 - 16
598/75-76	3 - 03
599/75-76	3 - 05
600/77	3 - 19
601/77	2 - 16
602/77	2 - 11
603/478/78	4 - 00
604/478/78	1 - 01
507/479/78	2 - 11
508/479/78	2 - 15
79	9 - 09
80	2 - 10
81	2 - 13
82	0 - 17
83	3 - 06
84	0 - 16
670/85	1 - 07
671/85	2 - 19
605/86	1 - 02
606/86	2 - 01
87	3 - 16
88	2 - 07
94	2 - 18
537/95	1 - 06
182	1 - 09
183	1 - 19
184	3 - 02
185	1 - 12
186	2 - 15
187	3 - 05
677/188	4 - 11
678/188	0 - 18
189	1 - 07
190/1 (0-13)	0 - 13
190/2	0 - 14
191 min	2 - 00
192/1	0 - 13
192/2	3 - 10

.....11/-

-11-

1. 2. 3. 4. 5.

193	1 - 00
194 min	9 - 07
447/196	1 - 02
197	5 - 11
198	2 - 10
199	5 - 08
517/200/2	0 - 01
518/200/2	1 - 19
200/1min	2 - 00
519/202	0 - 15
520/2/1	0 - 04
520/202/3	0 - 11
521/202	1 - 00
554/203	0 - 09
555/203	0 - 09
556/203	0 - 17
553/203	1 - 18
557/203	0 - 17(0-17)
558/203	1 - 16
559/203	0 - 13
560/203	0 - 02
561/203	0 - 05
562/203	0 - 05
563/203	0 - 05
564/203	0 - 05
565/203	0 - 06
204	3 - 05
205/2	2 - 10
207/3	6 - 12
208/2	2 - 11
654/209/3(1-13)	1 - 13
655/209/2	1 - 11
213/1-2/1	2 - 03
214/1	2 - 11
215	2 - 06
216	2 - 03
496-497/217min	8 - 00
620/220/2	0 - 09
621/220/2	0 - 12
622/220/2	1 - 01
656/624/220/1	0 - 06
625/220/1	0 - 12
626/220/3	0 - 03
221/1	1 - 02
221/3	1 - 09
659/222/2	3 - 19
660/222	2 - 11

.....12/-

-12

1.	2.	3.	4.	5.
			223	5 - 08
			445/224	3 - 10
			446/224	3 - 02
			225	5 - 14
			226	4 - 01
			227	4 - 03
			569/228	1 - 18
			570/228	5 - 00
			461/229	3 - 01
			462/229	1 - 01
			463/229	3 - 05
			230	1 - 10
			464/234-235	1 - 11
			465/234-235/1	1 - 07
			<del>465</del>	
			465/234-235/2	1 - 19
			466/234-235	1 - 07
			469/252	2 - 02
			668/481/53	4 - 05
			591/482/483/59	4 - 04
			669/481/53	2 - 12
			<del>592/482/483/59</del>	
			592/482/483/59	4 - 04
			658/624/220/1	0 - 08
			448/196	1 - 05
			<b>Total</b>	<b>326 - 16</b>

6.	Khirki	32 - 17	254	2 - 01
			255/1	1 - 08
			256/1	5 - 08
			2044/266/1	0 - 02
			272/1	1 - 05
			2047/273/2	2 - 09
			2048/273/1	0 - 01
			2048/273/5	0 - 05
			274	0 - 07
			2049/275	4 - 13
			2050/275	0 - 13
			2051/276/1	2 - 04
			2052/276 min	0 - 05
			278/1	0 - 03
			300 min	2 - 08

*Handwritten signature*

.....13/-

Sho/Saket

LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434

No. F. 1 (10)2014/S&amp;S III/DDA 618

Date: 11/8/2014

To

-92-

✓ The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi. 110016

Sub : Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.

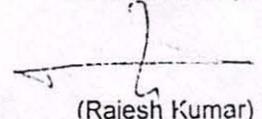
Sir,

Please refer to this office letter No. F(10) 2014/S&S-II/DDA/670 dated 01/08/2014, regarding providing of Police Force on 28/08/2014 to carry out Demolition Programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 mln, 186 min, 187 min to 192 min of Village Hauz Rani, area falling under the jurisdiction of Police Station, Saket. Whereas due to the typographical mistake Police Station, Malviya Nagar has been reflected instead of Police Station Saket. Rest of the matter remain same.

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station Saket at 09.00 A.M.

Yours faithfully,



(Rajesh Kumar)

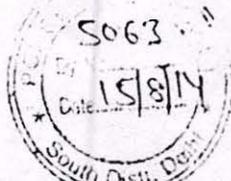
Dy. Director (LM) South East Zone

Copy forwarded for information and necessary action to:-

1. CLM/DDA.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) IIIrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone.
5. SE(HQ) South Zone, DDA, with the request to direct concerned staff for fencing the area after demolition and installation of board displaying DDA land.
6. Director (LM)-I
7. Dy. Director, S & S II /DDA, with the request to:
  - (a) Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b) Confirm court-order, stay etc. if any, before demolition.
  - (c) Depute concerned officer to show the site to the area S.H.O. (Police Station Saket) at least three days before the date of demolition.
8. A.C.P. Hauz Khas.
9. S.H.O. Police Station Malviya Nagar .- for information with the request not to arrange police force.
10. S.H.O. Police Station Saket - with the request to arrange sufficient police force. on 28/08/2014 to carry out demolition programme as scheduled.
11. Asstt. Director & JE /LM/SEZ /AD/S & S-II, DDA
12. M/s. Uttam Prakash & Sons, Head Office : T-1861, DB Gupta Road, Near Naaz Cinema, New Delhi - 110055,
13. Guard File.
14. Office Copy.

Dy. Director (LM) SEZ

P 70



III  
2019/S&S (X)  
12-08-14

W.T.M.

- 91 -

TO : THE DCP/SPECIAL BRANCH, DELHI

FROM: DCP/SOUTH DISTRICT, DELHI

NO. 41766 /SD (X) DATED NEW DELHI, THE 22/8 /2014

IT IS INFORMED THAT Dy. Director (LM) SOUTH EAST ZONE HAS FIXED A MAJOR DEMOLITION PROGRAMME FOR REMOVAL OF UNAUTHORISED CONSTRUCTION/ENCROACHMENT EXISTING AT KHASRA NO.182 MIN., 183 MIN, 185 MIN, 186 MIN, 187 MIN TO 192 MIN OF VILLAGE HAUZ RANI FALLING IN THE AREA OF PS SAKET (.) AS PER THE REPORT OF LOCAL POLICE, APPROX. 90-100 STRUCTURES IN THE SHAPE OF JHUGGIES ARE EXISTING IN THE PROPOSED DEMOLITION SITE (.) ON ENQUIRY BY LOCAL POLICE IT HAS COME TO NOTICE FROM GENERAL PUBLIC THAT THE PROPOSED DEMOLITION SITE IS A DISPUTED LAND AND PRESENTLY IN THE POSSESSION OF HAUZ RANI VILLAGE AND IS A GRAVEYARD (.) A LITIGATION PERTAINING TO THE SAID LAND IS ALSO PENDING THE COURT (.) SINCE, THE PROPOSED DEMOLITION SITE IS A GRAVEYARD AS REPORTED BY LOCAL POLICE, A STIFF RESISTANCE IS EXPECTED FROM THE RESIDENTS/ VILLAGERS WITH THE SUPPORT OF RELIGIOUS/POLITICAL LEADERS (.) THEREFORE, IT IS, REQUESTED THAT A DETAILED ASSESSMENT REPORT COVERING VARIOUS ANGLES FROM COMMUNAL/RELIGIOUS/LAW AND ORDER POINT OF VIEW MAY KINDLY BE FURNISHED TO THIS OFFICE AT THE EARLIEST SO AS TO ENABLE US TO MAKE AVAILABLE THE REQUIRED LOCAL/OUTSIDE FORCE AND MAKE ADEQUATE LAW AND ORDER ARRANGEMENTS WELL IN TIME (.)

*[Signature]*  
FOR DY. COMMISSIONER OF POLICE  
SOUTH DISTRICT, NEW DELHI

COPY TO ACP/HAUZ KHAS AND SHO/SAKET FOR INFORMATION AND NECESSARY ACTION (.)

*[Signature]*  
Rsn 95/2012 and c.m.

*[Handwritten notes]*  
Dy. Dir. A.T.O.  
Sd/- Kuldip Singh  
For 9/9  
Sd/- Sabet  
25/09/14

OFFICE OF THE STATION HOUSE OFFICER, POLICE STATION SAKET, NEW DELHI.  
 No. 2545 /R- SHO/ SAKET, SOUTH DISTRICT, NEW DELHI, DATED 27/8/2014.

To

Sh. Rajesh Kumar  
 Deputy Director,  
 (LM) South East Zone,  
 DDA, Vikas Sadan,  
 INA, New Delhi.

-93-

Subject: - Regarding Providing Police Assistance to DDA Staff to carryout Demolition Programme for removal of unauthorized constructions/encroachment on DDA/Govt. Land.

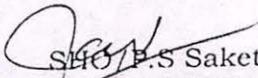
Sir,

Kindly refer to your office No. F. 1 (10)2014/S&S II/DDA/618 dated 11-08-2014, on the subject cited above.

It is submitted that the above letter of DDA has itself mention at Sl. No. 7 that the identification and demarcation of the encroachment/unauthorized construction, confirm any stay or Court Order and also show the site to the SHO, but till date no demarcation or identification work has been done by your department. In this regard a T.P.M letter vide No. 41766/SD(X), dated 22-08-2014 (copy attached) has also been sent to Special Branch to provide assessment report into the matter but the report is still awaited. Further, it has come to the notice that there is a rumor in the general public that the DDA is trying to take possession of graveyard. The locality of the area is Muslim dominated and before proper assessment, identification/demarcation and joint survey with DDA officers and Delhi Police the demolition action can not be carried out. A letter vide No. 2532/SHO/Saket dated 25-08-2014 (copy attached) has also been sent to your office but till date no identification/demarcation of the land and joint survey has been done by your department. Also no such information/document has been received from your office till now.

In view of above a joint survey to identification/demarcation of the land with DDA officers and Delhi Police shall be done before fixed the demolition action and next date for demolition be fixed in next month (Except Friday and 09-09-2014) after the survey and identification/demarcation of the land.

Submitted please.

  
 SHO P.S Saket  
 Dt: 27-08-2014

Copy to: -

1. DCP/SD for information please.
2. ACP/H.Khas for information please.
3. HAX/SD for information + u/s please.

OFFICE OF THE STATION HOUSE OFFICER, POLICE STATION SAKET, NEW DELHI.  
 No. 2532 /R- SHO/ SAKET, SOUTH DISTRICT, NEW DELHI, DATED 25/08/2014.

To

Sh. Rajesh Kumar  
 Deputy Director,  
 (LM) South East Zone,  
 DDA, Vikas Sadan,  
 INA, New Delhi.

- 90 -

Subject: - Regarding Providing Police Assistance to DDA Staff to carryout Demolition Programme for removal of unauthorized constructions/encroachment on DDA/Govt. Land.

Sir,

Kindly refer to your office No. F. 1 (10)2014/S&S II/DDA/618 dated 11-08-2014, on the subject cited above.

It is submitted that the above letter of DDA has itself mention at Sl. No. 7 that the identification and demarcation of the encroachment/unauthorized construction, confirm any stay or Court Order and also show the site to the SHO, but till date no demarcation or identification work has been done by your department. On enquiry it has come to the notice from general public that land in question where the demolition/encroachment programme will be carried out is disputed and presently in the possession of Hauz Rani village and is graveyard and in this regard the lower Court has passed a order in the favor of villagers. A litigation appeal from your department has also been filed in Hon'ble High Court of Delhi and the matter is fixed for 01-09-2014 for hearing.

In view of above submission the following aspect may kindly be clarified and information/documents be supplied to make adequate requirement of force to take legal action into the matter: -

1. Whether any litigation is pending in any court about the land in question where demolition action will be carried out.
2. Complete details with drawing map of the land be provided.
3. Identification and demarcation of the encroachment/unauthorized construction is made or not.

The above information and documents with complete detail be supplied to the Police Station Saket at the earliest to proceed further into the matter and also to make adequate requirement of force to take legal action accordingly.

Submitted please.

SHO/P.S Saket  
 Dt: 25-08-2014  
 SHO  
 Police Station Saket  
 South Distt. New Delhi

From: T/C DDA  
Sent:  
To:  
Cc:  
Subject:

Office of the P.C. (L.M. P...

सुभाषदा कार्यालय 4974-A 16/4

RWA E-3,4,5 malviya nagar [malviyanagarwa@gmail.com] ..... 29/8/14 .....  
Thursday, August 28, 2014 11:12 AM  
vcdda@dda.org.in; cvo@dda.org.in; commrindmalag1@dda.org.in; cesz@dda.org.in  
dirimhq@dda.org.in; ddlmsez@dda.org.in  
DDA LAND GRABBING OPPOSITE PRESS ENCLAVE FLATS. VERY URGENT ACTION  
REQUIRED PL.

Dy. No. 408-A  
DD/LM/SEZ  
Dated 5/9/14

(No picture attached)-

Dear Sir,

pease find enclosed herewith pictures of DDA land grabbing in progress. This land is situated opposite Press Enclave Flats near MAX Hospital and is an important entry point for Malviya Nagar for the people coming from the Hospital and Saket. This is an important connection for thousands of people using Hospital, METRO rail, Citiwalk, DLF, PVR Shopping Mall etc.,

The said land use to have a board declaring it DDA land but now some crooks have removed that board of DDA and are building a structure over it. This kind of enroachment is rampant in this area and DDA officials are either in connivance with land grabbers or look the other way when these encroachment happens. Therefore you are kindly requested to order immediate cleaning of the area and punish the officer incharge for his involvement, if any.

Best regards

S.K. Kaul  
Press Enclave Cooperative Housing Society in cooperation with Malviya Nagar RWA

CLM-13  
1/9/14

AC(4M)  
m...  
27/8

1/9

DLM-1 OFFICE  
Dy. No. 4638  
Date 21/9/14

1/9/14

22/9/14

DLM-1 OFFICE  
25/9

22/9/14

DELHI DEVELOPMENT AUTHORITY  
LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434

- 32 -

No. F. 1 (10)2014/S&amp;S II/DDA/ 676

Date: 1/8/ 2014

To

The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi.

Sub : **Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.**

Sir,

It has been decided to organize a major/minor demolition programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 min, 186 min, 187 min to 192 min of Village Hauz Rani area falling under the jurisdiction of Police Station Malviya Nagar. This operation would be held on 28/08/2014 under the supervision of AD/LM/SEZ /JE/LM/SEZ and as per identification of AD/S&S II/DDA.

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station Malviya Nagar at 09.00 A.M.

Yours faithfully,

(Rajesh Kumar)  
Dy. Director (LM) South East Zone

Copy forwarded for information and necessary action to:-

1. CLM/DDA.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) IIIrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone. With the request that sufficient police force may be provided by the concerned DCP
5. SE(HQ) South Zone, DDA, with the request to direct concerned staff for fencing the area after demolition and installation of board displaying DDA land.
6. Director (LM)-I
7. Dy. Director, S & S II /DDA, with the request to:
  - (a) Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b) Confirm court-order, stay etc. if any, before demolition.
  - (c) Depute concerned officer to show the site to the area S.H.O. at least three days before the date of demolition.
8. A.C.P. Hauz Khas.
9. S.H.O. Police Station Malviya Nagar .- with the request to arrange sufficient police force.
10. AE/JE BSES/Rajdhani New Delhi with request to kindly depute concerned officials to disconnect the electric supply and to assist in electricity related matters for safe demolition operation.
11. Asstt. Director & JE /LM/SEZ /AD/S & S-II, DDA
12. M/s. Uttam Prakash & Sons, Head Office : T-1861, DB Gupta Road, Near Naaz Cinema, New Delhi - 110055, with the request to provide one Mini Truck for staff One JCB and 05 labourers with hammer and also to provide one cameraman at site as per the terms and conditions.
13. Guard File.
14. Office Copy.

Dy. Director (LM) SEZ

DELHI DEVELOPMENT AUTHORITY  
LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434

No. F. 1 (10)2014/S&S II/DDA 191

Date: 12/2/ 2015

To  
The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi.

Sub: Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.

Ref: This office letter No F 1 (10) 2014/S&S II/DDA/679 dated 01/08/2014 and even No. 737 dated 28/08/2014.

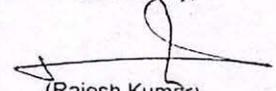
Sir,

It has been decided to organize a major/minor demolition programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 min, 186 min, 187 min to 192 min of Village Hauz Rani area falling under the jurisdiction of Police Station Saket. This operation would be held on 17.2.2015 under the supervision of Tehsildar/LM/SEZ /AE/LM/SEZ and as per identification of AD/S&S II/DDA.

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station Saket at 09.30 A.M.

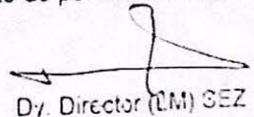
Yours faithfully,



(Rajesh Kumar)  
Dy. Director (LM) South East Zone

Copy forwarded for information and necessary action to -

1. Chief Engineer (South)DDA, Khelgaon, Shahpur Jat, New Delhi - with the request that he may also kindly take up the matter with DCP (South) for providing police assistance on the foresaid date and time.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) IIIrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone. With the request that sufficient police force may be provided by the concerned DCP
5. SE (HQ), (South),DDA, Khelgaon, Shahpur Jat, New Delhi - with the request to kindly depute concerned EE/AE & their staff for displaying DDA Land signboard and erecting of fencing on reclaimed DDA land for necessary action to be taken.
6. Dy. Director, S & S II /DDA, with the request to:
  - (a)Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b)Confirm court-order, stay etc. if any, before demolition.
  - (c)Depute concerned officer to show the site to the area S.H.O. at least three days before the date of demolition.
7. A.C.P. Hauz Khas.
8. S.H.O. Police Station Saket.- with the request to arrange sufficient police force.
9. Shri C.K. Sood, Asstt. Vice President (O & M) South-II, Room NO-214A, B.S.E.S. Building, Adhchani, Arvindo Marg, New Delhi- 110017(Mob Sh. Vijay- 8510888109) with request to kindly depute concerned officials to disconnect the electric supply and to assist in electricity related matters for safe demolition operation.
10. Tehsildar & AE /LM/SEZ /AD/S & S-II, DDA
11. M/s. Uttam Prakash & Sons, Head Office : T-1899, DS Gupta Road, Near Naaz Cinema, New Delhi - 110055, with the request to provide one Mini Truck for staff One JCB and 05 labourers with hammer and also to provide one mason at site as per the terms and conditions
12. Guard File
13. Office Copy.



Dy. Director (LM) SEZ

O/C

Dy. No. 405  
DD/LM/SEZ  
Dated 16/2/15

186/C

DELHI DEVELOPMENT AUTHORITY  
LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434

No F 1 (10)2014/S&S II/DDA 191

Date: 12/2/2015

To

The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi.

Sub Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.

Ref: This office letter No F 1 (10) 2014/S&SII/DDA/670 dated 01/08/2014 and even No. 737 dated 28/08/2014.

Sir,

It has been decided to organize a major/minor demolition programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 min, 186 min, 187 min to 192 min of Village Hauz Rani area falling under the jurisdiction of Police Station Saket. This operation would be held on 17.2.2015 under the supervision of Tehsildar/LM/SEZ /AE/LM/SEZ and as per identification of AD/S&S II/DDA.

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station: Saket at 09.30 A.M.

Yours faithfully,

(Rajesh Kumar)  
Dy. Director (LM) South East Zone

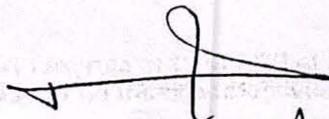
Copy forwarded for information and necessary action to:-

1. Chief Engineer (South)DDA. Khelgaon, Shahpur Jat, New Delhi - with the request that he may also kindly take up the matter with DCP (South) for providing police assistance on the foresaid date and time.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) IIIrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone. With the request that sufficient police force may be provided by the concerned DCP
5. SE (HQ), (South),DDA, Khelgaon, Shahpur Jat, New Delhi - with the request to kindly depute concerned EE/AE & their staff for displaying DDA Land signboard and erecting of fencing on reclaimed DDA land.
6. Dy. Director, S & S II /DDA, with the request to:
  - (a)Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b)Confirm court-order, stay etc. if any, before demolltion.
  - (c)Depute concerned officer to show the site to the area S.H.O. at least three days before the date of demolition.
7. A.C.P. Hauz Khas.
8. S.H.O. Police Station Saket.- with the request to arrange sufficient police force.
9. Shri P. K. Sood, Asstt. Vice President (O & M) South-II, Room NO-214A, B.S.E.S. Building, Adhchari, Arvindo Marg, New Delhi- 110017(Mob Sh. Vijay- 8510888109) with request to kindly depute concerned officials to disconnect the electric supply and to assist in electricity related matters for safe demolition operation.
10. Tehsildar & AE /LM/SEZ /AD/S & S-II, DDA
11. Mr. [Name] [Address]

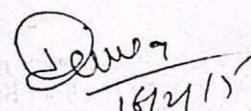
Sir,

187/C

due to heavy law and order arrangement  
in the area and also short time information.  
The programme may please be re scheduled for  
other suitable date as discussed with SHO Sabot.

  
16/11/15

~~15/12/15~~  
READER to SHO  
PS Sabot.

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16/11/15

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188/c

DELHI DEVELOPMENT AUTHORITY  
LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434

No. F. 1 (10)2014/S&amp;S II/DDA/ 202

Date: 20/2 2015

To  
The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi.

Sub: Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.

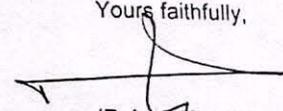
Sir,

It has been decided to organize a major/minor demolition programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 min, 186 min, 187 min to 192 min of Village Hauz Rani area falling under the jurisdiction of Police Station Saket. This operation would be held on 12/03/2015 under the supervision of Tehsildar/LM/SEZ /AE/LM/SEZ and as per identification of AD/S&S II/DDA. *PKS-U Tehsildar S&T*

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station Saket at 09.30 A.M.

Yours faithfully,

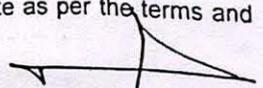


(Rajesh Kumar)

Dy. Director (LM) South East Zone

Copy forwarded for information and necessary action to:-

1. Chief Engineer (South)DDA. Khelgaon, Shahpur Jat, New Delhi - with the request that he may also kindly take up the matter with DCP (South) for providing police assistance on the foresaid date and time.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) Illrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone. With the request that sufficient police force may be provided by the concerned DCP
5. SE (HQ), (South),DDA, Khelgaon, Shahpur Jat, New Delhi - with the request to kindly depute concerned EE/AE & their staff for necessary action in the matter.
6. Dy. Director, S & S II /DDA, with the request to:
  - (a)Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b)Confirm court-order, stay etc. if any, before demolition.
  - (c)Depute concerned officer to show the site to the area S.H.O. at least three days before the date of demolition.
7. A.C.P. Hauz Khas.
8. S.H.O. Police Station Saket.- with the request to arrange sufficient police force.
9. Shri C.K. Sood, Asstt. Vice President (O & M) South-II, Room NO-214A, B.S.E.S. Building, Adhchani, Arvindo Marg, New Delhi- 110017(Mob Sh. Vijay- 8510888109) with request to kindly depute concerned officials to disconnect the electric supply and to assist in electricity related matters for safe demolition operation.
10. Tehsildar & AE /LM/SEZ /AD/S & S-II, DDA
11. M/s. Uttam Prakash & Sons, Head Office : T-1861, DB Gupta Road, Near Naaz Cinema, New Delhi - 110055, with the request to provide one Mini Truck for staff One JCB and 05 labourers with hammer and also to provide one cameraman at site as per the terms and conditions.
12. Guard File.
13. Office Copy.


  
Dy. Director (LM) SEZ

189-C

Subject: - Regarding Providing Police Assistance to DDA Staff to carryout Demolition Programme for removal of unauthorized constructions/encroachment on DDA/Govt. Land on 12-03-2015.

Sir,

Kindly refer to your office No. **F. 1 (10)2014/S&S II/DDA/202 dated 20-02-2015**, on the subject cited above.

In this regard it is submitted a joint meeting with the following residents and officers of DDA held at Police Station Saket for above matter. The following representatives attended the meeting: -

1. Sh. Rajesh Kumar, Dy. Director (LM), South East Zone, DDA.
2. Sh. Dharampal, Tehsildar, (S & S-II), DDA
3. Sh. Billu Pradhan, Village Hauz Rani, ND.
4. Sh. Abdul, Village Hauz Rani, ND
5. Sh. Najbuddin, 191, Hauz Rani, ND
6. Sh. Abdul Qadir, 192, Hauz Rani, ND
7. Sh. Uvesh@Kallu R/o Hauz Rani Village, ND
8. Sh. Raisuddin, Village Hauz Rani, ND



Some other residents from Hauz Rani village were present in this meeting. during this meeting a brief discussion has been made about the matter and it has been mutually agreed in both parties that the Jhuggies placed in the Quabristan will be removed by the local residents itself before 22-03-2015. The other jhuggies will be removed by the DDA, for this a encroachment removal action will taken by the DDA authority. A separate programme will be fixed by the DDA authority for 25-03-2015 to remove the encroachment from the DDA land at Hauz Rani Village, ND.

Submitted please.

*[Signature]*  
SHO, P.S. Saket  
Dt: 11-03-2015

SHO  
Station Saket

190/C

**DELHI DEVELOPMENT AUTHORITY  
LAND MANAGEMENT: SOUTH EAST ZONE  
C-1: GROUND FLOOR, VIKAS SADAN,  
INA: NEW DELHI - PHONE NO.24658434**

No. F. 1 (10)2014/S&S II/DDA/ 286

Date: 25/3/2015

To  
The Dy. Commissioner of Police,  
South District, Hauz Khas,  
New Delhi.

Sub: **Regarding providing police assistance to DDA Staff to carryout Demolition Programme for removal of unauthorised construction/encroachment on DDA/Govt. Land.**

Sir,

It has been decided to organize a major/minor demolition programme for removal of unauthorised construction/encroachment from Kh. Nos. 182 min, 183 min, 185 min, 186 min, 187 min to 192 min of Village Hauz Rani area falling under the jurisdiction of Police Station Saket. This operation would be held on 30/03/2015 under the supervision and identification of AD/S&S II/DDA & Tehsildar S&S-II/DDA.

You are, therefore, requested to kindly make available necessary Police Assistance along with Lady Police and Tear Gas Squad to the staff of the DDA in order to maintain Law and Order situation during the Demolition operation.

The meeting point will be Police Station Saket at 10.00 A.M.

Yours faithfully,

(Rajesh Kumar)  
Dy. Director (LM) South East Zone

Copy forwarded for information and necessary action to:-

1. Chief Engineer (South)DDA, Khelgaon, Shahpur Jat, New Delhi - with the request that he may also kindly take up the matter with DCP (South) for providing police assistance on the foresaid date and time.
2. OSD/LM/South East Zone.
3. The DCP (Control Room) IIIrd Floor PHQ, New Delhi.
4. Dy Commissioner (Task Force) South East Zone. With the request that sufficient police force may be provided by the concerned DCP
5. SE (HQ), (South),DDA, Khelgaon, Shahpur Jat, New Delhi - with the request to kindly depute concerned EE/AE & their staff for necessary action in the matter.
6. Dy. Director, S & S II /DDA, with the request to:
  - (a) Depute concerned officer for identification and demarcation of the encroachment/unauthorised construction to be removed.
  - (b) Confirm court-order, stay etc. if any, before demolition.
  - (c) Depute concerned officer to show the site to the area S.H.O. at least three days before the date of demolition.
  - (d) Depute concerned officer/official to contact the BSES to disconnect the electric supply from the demolition site.
7. A.C.P. Hauz Khas.
8. S.H.O. Police Station Saket- with the request to arrange sufficient police force.
9. Shri C.K. Sood, Asstt. Vice President (O & M) South-II, Room NO-214A, B.S.E.S. Building, Adhchani, Arvindo Marg, New Delhi- 110017(Mob Sh. Vijay- 8510888109) with request to kindly depute concerned officials to disconnect the electric supply and to assist in electricity related matters for safe demolition operation.
10. Tehsildar/S&S-II & AD/S & S-II, DDA, AE/LM/SEZ
11. M/s. Uttam Prakash & Sons, Head Office : T-1861, DB Gupta Road, Near Naaz Cinema, New Delhi - 110055, with the request to provide one Mini Truck for staff One JCB and 05 labourers with hammer and also to provide one cameraman at site as per the terms and conditions.

192/C

**OFFICE OF THE STATION HOUSE OFFICER, POLICE STATION SAKET, NEW DELHI.**

No. 1051 /R- SHO/ SAKET, SOUTH DISTRICT, NEW DELHI, DATED . 30/03/2015.

To

Sh. Rajesh Kumar  
Deputy Director,  
(LM) South East Zone,  
DDA, Vikas Sadan,  
INA, New Delhi.

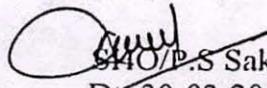
Subject: - Regarding Providing Police Assistance to DDA Staff to carryout Demolition Programme for removal of unauthorized constructions/encroachment on DDA/Govt. Land on 30-03-2015.

Sir,

Kindly refer to your office No. F. 1 (10)2014/S&S II/DDA/286 dated 25-03-2015, on the subject cited above.

In this regard it is submitted that the letter received from DDA is very short time and no force sanction for the encroachment removal action. However, as per meeting with the villagers and their commitment to remove the Jhuggies/Temporary structure on the Qubaristan and surrounding area on 12-03-2015. They have removed most of the encroachment and remaining Jhuggies/Temporary structure is accompanied by ladies/childrens. So sufficient time be given for the arrangement of force, as this time available force is not sufficient.

Submitted please.

  
SHO/P.S Saket  
Dt: 30-03-2015  
SHO  
Police Station Saket  
South Distt. New Delhi

SCJ 102/2015

Dismissed in  
Default

CS SCJ 83432/16

Waseela Begum v. DDA &amp; Anr.

07.03.2017

Pr.: None for the plaintiff.  
Sh. S.K. Sareen, Ld. counsel for the defendant No.1 along  
with Sh. S.S. Saini, Kanoongo.

To be recalled at 12:30 pm.

(Priya Mahendra)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/07.03.2017

**At 12:30 pm**

Pr.: As above.

To be recalled at 02:00 pm.

(Priya Mahendra)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/07.03.2017

**At 02:30 pm**

Pr.: None.

The matter has been called several times since morning but none has appeared on behalf of plaintiff. Even otherwise, none had also appeared on behalf of the plaintiff for the last three dates. It is already 02:30 pm. It seems that the plaintiff does not wish to pursue the present suit.

In the circumstances, **suit is dismissed in default.**

File be consigned to **record room.**

(Priya Mahendra)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/07.03.2017

2057C

CS. No. 102/15

Waseela Begum Vs. DUSIB &amp; Ors.

31.03.2015

Present: Proxy counsel for plaintiff.

Sh. S.K. Sareen, counsel for defendant no.2.

Defendant no.1 could not be served due to paucity of time.

Fresh summons be issued on previously filed PF.

Ld. counsel for defendant no.2 has stated that he has got telephonic instructions and that he shall file his authorization on the next date of hearing.

SI Brahmpal from PS Malviya Nagar, on behalf of defendant no.3.

Both defendants no.2 and 3 are directed to file ATR within a week.

Defendants no.2 and 3 are at liberty to file WS and reply to the application U/o XXXIX Rule 1 and 2 CPC within prescribed period as per CPC.

Be awaited.

(Surya Malik Grover)

SCJ-cum-RC (South)/Saket Courts,  
New Delhi/31.03.2015

At 12.00 pm.

Present: Sh. Hanif Mohammad, counsel for plaintiff.

Heard. Considered.

Certain citations have been filed by plaintiff.

Without going into merits of the case at this stage so that the suit does not become infructuous on account of adjournment sought by defendant no.2 and 3 to file the status report, defendants no.2 and 3 are directed to maintain status quo in the suit property till next date of hearing.

209/c

Parties are at liberty to file photographs alongwith Newspaper of said date from all angle to ascertain the status of suit property as on date within 48 hours.

Now for service report of defendant no.1/DUSIB and for further proceedings on 18.04.15 at 2 pm.

Copy of order be given dasti to the parties as prayed for.

(Surya Malik Grover)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/31.03.2015

6 CS SCJ 103/2015 83444/16

JAITUN Vs. DELHI DEVELOPMENT AUTHORITY AND ORS.

15.04.2025

Present : Sh. Naval Kishore and Ms. Khooshboo, Ld. Proxy counsels for plaintiff alongwith Plaintiff/PW-1.  
Ms. Promila Kapoor, Ld. counsel for defendant no.1/DDA.  
*None for defendant no.2/SHO. DUSIB deleted from the array of parties vide order dt. 24.11.2015.*

1. PW-1 recalled, cross-examined and discharged.
2. List for remaining PE on 25.07.2025.

NEHA PRIYA  
Senior Civil Judge-cum-Rent Controller  
South District, Saket Courts,  
New Delhi/15.04.2025

NEHA  
PRIYA

Digitally signed  
by NEHA PRIYA  
Date: 2025.04.15  
16:09:13 +0530

CS. No. 103/15

Jaitun Vs. DUSIB & Ors.

31.03.2015

Present: Proxy counsel for plaintiff.

Sh. S.K. Sareen, counsel for defendant no.2.

Defendant no.1 could not be served due to paucity of time.

Fresh summons be issued on previously filed PF.

Ld. counsel for defendant no.2 has stated that he has got telephonic instructions and that he shall file his authorization on the next date of hearing.

SI Brahmpal from PS Malviya Nagar, on behalf of defendant no.3.

Both defendants no.2 and 3 are directed to file ATR within a week.

Defendants no.2 and 3 are at liberty to file WS and reply to the application U/o XXXIX Rule 1 and 2 CPC within prescribed period as per CPC.

Be awaited.

(Surya Malik Grover)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/31.03.2015

At 12.00 pm.

Present: Sh. Hanif Mohammad, counsel for plaintiff.

Heard. Considered.

Certain citations have been filed by plaintiff.

Without going into merits of the case at this stage so that the suit does not become infructuous on account of adjournment sought by defendant no.2 and 3 to file the status report, defendants no.2 and 3 are directed to maintain status quo in the suit property till next date of hearing.

Parties are at liberty to file photographs alongwith Newspaper of said date from all angle to ascertain the status of suit property as on date within 48 hours.

Now for service report of defendant no.1/DUSIB and for further proceedings on 18.04.15 at 2 pm.

Copy of order be given dasti to the parties as prayed for.

(Surya Malik Grover)  
SCJ-cum-RC (South)/Saket Courts,  
New Delhi/31.03.2015



\$~R-30

\* IN THE HIGH COURT OF DELHI AT NEW DELHI  
+ RSA 98/2012, CM APPL. 10672/2012 & 10673/2012  
DELHI DEVELOPMENT AUTHORITY

.....Appellant  
Through: Ms.Shobhana Takiar, SC for DDA.

versus

MUSLIM QUBRISTAN & ORS

.....Respondent  
Through: None.

**CORAM:**  
**HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV**

% **ORDER**  
**22.11.2024**

At the request of learned counsel appearing on behalf of the appellant,  
list this matter on 14.04.2025.

**PURUSHAINDRA KUMAR KAURAV, J**  
**NOVEMBER 22, 2024/MJ**